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WP-32313-2024

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 19<sup>th</sup> OF JANUARY, 2026

WRIT PETITION No. 32313 of 2024

*M/S BPL PRTR0 CHEMICALS O/O TIMBER MARKERT NISHANT  
PURA BHOPAL*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Mihir Agrawal and Shri Piyush Tiwari - Advocates for petitioner.*

*Shri H.S.Ruprah, Additional Advocate General with Shri Akash Malpani,  
Advocate and Shri Anubhav Jain - Government Advocate for respondents/State.*

.....  
WITH

WRIT PETITION No. 14475 of 2025

*M/S R.K PETROCHEM LLP AND OTHERS*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Piyush Tiwari - Advocate for petitioners.*

*Shri H.S.Ruprah, Additional Advocate General with Shri Akash Malpani,  
Advocate and Shri Anubhav Jain - Government Advocate for respondents/State.*

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ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsels for petitioners submit that in view of the subsequent orders passed by the Government, both the petitions have become infructuous.



They further submit that the subsequent orders have been challenged in W.P.No.41569/2025 and contend that petitions be disposed of without prejudice to their rights and contentions in W.P.No.41569/2025.

In view of the above, both the petitions are disposed of as rendered infructuous.

**(SANJEEV SACHDEVA)**  
**CHIEF JUSTICE**

**(VINAY SARAF)**  
**JUDGE**

VPA